

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 1391 of 2020

---

Sahid Ansari ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

---

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

---

For the Petitioner : Mr. Baban Prasad, Advocate

For the Opposite Party : A.P.P.

---

3/07.07.2020 Heard the parties.

The petitioner is an accused in connection with S. T. No. 282 of 2019 arising out of Paton P.S. Case No. 124 of 2018 corresponding to G. R. No. 380 of 2019.

It has been alleged that the husband of the informant was murdered by unknown persons. The petitioner has been implicated initially on the confession of Srikant Sharma and Manoj Sharma recorded at paragraph 44 and 45 of the case diary. The statement of one Rizwanul Haque was recorded at paragraph 82 of the case diary who has stated that on 18.12.2018, the deceased was seen talking with the petitioner and Amin Ansari. The petitioner on being apprehended has also confessed and has stated that the mobile of the deceased was sold to one Sanjay Ram which has subsequently been recovered from Sanjay Ram as per paragraph 144 of the case diary. The same therefore, reveals that the petitioner was a participant of the murder of the husband of the informant.

In such circumstances, I am not inclined to allow this application and the same is hereby rejected.

(Rongon Mukhopadhyay, J)